



2026:DHC:4337



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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Date of Decision: 13.05.2026

+ **CONT.CAS(C) 852/2026**

RAJEEV KUMAR CHAUHAN

.....Petitioner

Through: Mr. Deepak Kumar Singh, Mr.
Abhimanyu Kumar, Advs.

versus

RAJESH KUMAR SINGH & ANR.

.....Respondents

Through: Ms. Gauri Goburdhun (SPC)

CORAM:

HON'BLE MR. JUSTICE SACHIN DATTA

SACHIN DATTA, J. (ORAL)

CM APPL.32250/2026 (Exemption)

1. Allowed, subject to all just exceptions.
2. The application stands disposed of.

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3. The present petition has been filed by the petitioner alleging wilful disobedience/ non-compliance with the directions contained in the orders dated 06.04.2026 and 27.04.2026 passed by this Court in W.P.(C) 4169/2026. The said orders read as under:-

Order Dated 06.04.2026



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1. The Petitioner herein essentially assails the correctness of his transfer from one place to another.

2. After hearing the arguments for some time and upon realising that the Court is not inclined to interfere, the learned counsel representing the Petitioner prays for permission to withdraw the writ petition in order to make representation to the authorities for permitting him to continue at the present place of posting for some time in order to complete the treatment of his wife.

3. Keeping in view the aforesaid position, the writ petition stands dismissed as withdrawn with the aforesaid liberty aforesaid. Pending application also stands disposed of.

Order Dated 27.04.2026

CM APPL. 27951/2026 (for directions) in W.P.(C) 4169/2026

1. Through the writ petition, the Petitioner essentially assailed the correctness of his transfer from one place to another.

2. Upon realising that the Court is not inclined to interfere, the learned counsel representing the Petitioner sought permission to withdraw the writ petition in order to make representation to the appropriate authorities.

3. Now, this application has been filed for directing the Respondents to accept the Petitioner's representation.

4. Liberty to this effect has already been granted, hence, no further directions are required to be issued.

5. The application stands disposed of.

4. Learned counsel for the petitioner submits that the representation of the petitioner has not been considered by the respondents.

5. Issue notice.

6. Learned counsel, as aforesaid, accepts notice on behalf of the respondents.

7. Considering the circumstances, the respondents are directed to



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consider the representation of the petitioner and pass a reasoned order thereon. Let the same be done within a period of two weeks from today.

8. Further, the respondents are directed to release the outstanding salary of the petitioner as may be due and payable.

9. The petition is disposed of in the above terms.

SACHIN DATTA, J

MAY 13, 2026/uk